

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 09.09.2013

OA No. 639/2013

Mr. V.D. Sharma, counsel for applicant.

By way of filing the present Original Application, the applicant has prayed that the respondents may be directed to immediately issue the fresh corrected LPC and relieving order as ordered by the Tribunal vide dated 26.11.2012 and 08.08.2012, and to release the salary and other benefits to the applicant w.e.f. July, 2011 with interest @ 18% p.a. and corrected LPC and thereafter his case may be regularized, besides praying that the respondents may be directed to accept the joining dated 02.09.2011 and he may be released after issuance of fresh LPC and implement the order dated 08.08.2012 and the Hon'ble Minister order dated 03.07.2013.

2. Learned counsel for the applicant submitted at the bar that the applicant would be satisfied if the respondents are directed to consider and decide his representation dated 17.07.2013 (Annexure A/8) pending for consideration before the respondents by way of passing a reasoned and speaking order within the stipulated period.

3. In view of the submissions made on behalf of the applicant, in the interest of justice, the respondent no. 1, the Secretary to the Ministry of Water Resources, Government of India, New Delhi, is directed to consider and decide the representation of the applicant dated 17.07.2013 (Annexure A/8) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of one month from the date of receipt of a copy of this order.

4. With these observations and directions, the Original Application is disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat